

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.02**  
IB-84(ND)/2021

**IN THE MATTER OF:**

Endless Services Pvt Ltd  
Vs.  
Elly Realcon Pvt Ltd

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 08.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Ms. Nikshubha Sethi, Mr. Akash Srivastava with Nikshubha  
Sethi and Ms. Aishwarya counsel Advocates.  
For the Respondent/CD :

**ORDER**

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Financial Creditor is permitted to serve the private notice on the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 12<sup>th</sup> April, 2021.

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**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

—sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**